

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD

Allahabad this the 8th day of May 2000

Original Application No. 374 of 1993.

Hon'ble Mr. S. K.I. Naqvi, Judicial Member

Hon'ble Mr. S. Biswas, Administrative Member

Lal Bahadur S/o Sri Baij Nath
resident of village Godwa Post Jagdishpur
Police Station Tharwai, District Allahabad

.....Applicant

C/A Sri Satish Dwivedi Advocate'

Versus

1. Union of India through the General Manager,
Northern Railway, Baroda House,
New Delhi.

2. The Divisional Rail Manager,
Northern Railway, Lucknow Division,
Lucknow.

.....Respondents

C/R Sri Amit Sthalekar Advocate

Secr.

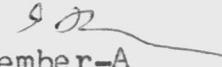
O R D E R

Hon'ble Mr. S.K.I. Naqvi, J.M.

1. The applicant has come up with a prayer for direction to respondent no. 2⁶ implement the order dated 10.12.1990 passed by the Tribunal in original application no. 646 of 1990 Lal Bahadur and others versus Union of India and others.
2. As per applicants case he was allowed to appear in the Screening Test for the post of casual labour held on 24.12.1989 but has not been communicated with the result thereof. The applicant filed Original Application 646 of 1990 in which on 10.12.1990, the respondent no. 2, therein, i.e., Divisional Railway Manager, Northern Railway Lucknow Division Lucknow was directed to declare the results in respect of test held on 24.12.1989 within 30 days of communication of that order.
3. The respondent have clearly and specifically mentioned in their Counter Reply that the results has already been declared and applicant could not qualify therein.
4. The learned counsel for applicant further travelled beyond the scope of present proceedings but we do not find it proper to deal with and decide the same which are beyond the scope of Original Application, in this matter and for the above we do not find any merit in the Original Application. Hence dismissed.

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5. There shall be no order as to costs.


Member-A


Member-J

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